G.S.R. 850(E)—In exercise of the powers conferred by sub-section (1) of Section 124 read with of sub-section 132 of the Major Port Trust Act, 1963 (38 of 1963), the Central Government hereby approves the Kolkata Port Trust Employees' (Conduct) Amendment Regulations, 2014 made by the Board of Trustees for the Port of Kolkata and set out in the schedule annexed to this notification.

2. The said amendment Regulations shall come into force on the date of publication of this notification in the Official Gazette.

SCHEDULE
KOLKATA PORT TRUST

Kolkata Port Trust Employees' (Conduct) Amendment Regulations, 2014

1. Short title and commencement:

(I) These Regulations may be called the KoPT Employees' (Conduct) Amendment Regulations, 2014.

(II) These Regulations shall come into effect from the date of publication in the Official Gazette.

2. In Regulation 15, Sub regulation 2 and the Explanation there under shall be substituted by the following :-

"15(2) - Where an employee enters into transaction in respect of movable property either in his own name or in the name of the member of his family, he shall, within one month from the date of such transaction, report the same to the prescribed authority, if the value of such property exceed two months basic pay of an employee;
Provided that the previous sanction of the prescribed authority shall be obtained by the employee if such transaction is with a person having an official dealing with him."

“Explanation: (i) For the purpose of the sub-regulation (I) the expression "movable property" includes:-

(a) Jewellery, insurance policies, the annual premia of which exceeds two months basic pay of an employee shares, securities and debentures.
(b) All loans, whether secured or not advanced or taken by the employee
(c) Motor cars, motor cycles, horses or any other means of conveyance, and
(d) Refrigerators, radios, radiograms and T.V. Set."

[F. No. PR-12016/8/2013-PE-1]
N. MURUGANANDAM, Jt. Secy.